

THE KERALA RE-ENACTING ACT, 1957

(Act 11 of 1958)

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ACT 11 OF 1958
THE KERALA RE-ENACTING ACT, 1957

An
ACT

to re-enact certain President's Acts.

Preamble — WHEREAS it is necessary to replace by an Act of the Legislature, the Kerala Re-enacting Ordinance, 1957 (Ordinance No. 6 of 1957), re-enacting certain President's Acts,

BE it enacted in the Eighth Year of the Republic of India as follows:—

1. *Short title and commencement* — (1) This Act may be called the Kerala Re-enacting Act, 1957.

(2) It shall come into force at once.

2. *Re-enactment of Acts* — The Acts specified in the Schedule are hereby re-enacted with the modifications specified in section 3 and in the fourth column of the Schedule.

3. *Modifications to the Acts* — (1) The words "Enacted by the President in the Seventh Year of the Republic of India" occurring before the long title of each of the Acts specified in the Schedule shall be omitted.

(2) The words beginning with "In exercise of the powers" and ending with "the President is pleased to enact as follows —" occurring before section 1 of each of the Acts specified in the Schedule shall be omitted.

4. *Repeal* — The Kerala Re-enacting Ordinance, 1957 (No. 6 of 1957), is hereby repealed.

THE SCHEDULE

(See section 2)

Year (1)	Number (2)	Short title (3)	Modifications (4)
1956	I	The Travancore-Cochin State Aid to Industries (Amendment) Act, 1956.	<p>Before section 1, the following shall be inserted, namely:—</p> <p>“<i>Preamble</i> —Whereas it is expedient to amend the Travancore-Cochin State Aid to Industries Act, 1952, for the purposes hereinafter appearing;</p> <p>Be it enacted as follows:—”</p>
1956	II	The Travancore-Cochin Agricultural Pests and Diseases (Amendment) Act, 1956.	<p>Before section 1, the following shall be inserted, namely:—</p> <p>“<i>Preamble</i> —Whereas it is expedient to amend the Travancore-Cochin Agricultural Pests and Diseases Act, 1955, for the purposes hereinafter appearing;</p> <p>Be it enacted as follows:—”</p>
1956	III	The Travancore-Cochin Indebted Agriculturists Relief Act, 1956.	<p>Before section 1, the following shall be inserted, namely:—</p> <p>“<i>Preamble</i> —Whereas it is expedient to give relief to indebted agriculturists in Travancore-Cochin,</p> <p>Be it enacted as follows:—”</p>
1956	IV	The Travancore-Cochin Land Conservancy (Amendment) Act, 1956.	<p>Before section 1, the following shall be inserted, namely:—</p> <p>“<i>Preamble</i>. —Whereas it is expedient to amend the Travancore-Cochin Land Conservancy Act, 1951, for the purposes hereinafter appearing,</p> <p>Be it enacted as follows:—”</p>
1956	V	The Travancore-Cochin Police (Amendment) Act, 1956.	<p>Before section 1, the following shall be inserted, namely:—</p> <p>“<i>Preamble</i> —Whereas it is expedient to amend the Travancore-Cochin Police Act, 1951, for the purposes hereinafter appearing,</p> <p>Be it enacted as follows:—”</p>

(1)	(2)	(3)	(4)
1956	VII	The Travancore-Cochin Irrigation Act, 1956, as amended by the Travancore-Cochin Irrigation (Amendment) Act, 1957 (Act 16 of 1957).	<p>1. Before section 1, the following shall be inserted, namely:—</p> <p><i>“Preamble —Whereas it is expedient to provide for the construction, repair and maintenance of irrigation works, the conservstion and distribution of water for purposes of irrigation and the levy of betterment contribution and water-cess,</i></p> <p>Be it enacted as follows:—”</p> <p>2 After section 41, the following new section shall be inserted, namely -</p> <p><i>“41-A Validation of levy of irrigation cess.—</i></p> <p>The validity of the levy of any irrigation cess made under this Act or under the Cochin Irrigation Act, VIII of 1111, repealed by this Act, shall not be called in question in any court of law on the ground that in constructing the irrigation works benefiting the lands on which the cess was levied, the procedure laid down therefore in the said Acts was not followed, or that the names of the irrigation works were not published, as was required under the said Cochin Irrigation Act and any such cess so levied and not recovered shall be recoverable as an arrear of land revenue under the Travancore Cochin Revenue Recovery Act, 1951.”</p>
1956	IX	The Municipal (Amendment) Act, 1956.	<p>Before section 1, the following shall be inserted, namely —</p> <p><i>“Preamble.—Whereas it is expedient further to amend the Trivandrum City Municipal Act, the Travancore District Municipalities Act, 1116 and the Cochin Municipal Act, XVIII of 1113, for the purposes hereinafter appearing,</i></p> <p>Be it enacted as follows:—”</p>

(1)	(2)	(3)	(4)
1956	X	The Travancore-Cochin Compensation for Tenants' Improvements Act, 1956,	<p>Before section 1, the following shall be inserted, namely.—</p> <p><i>“Preamble.—Whereas it is expedient to make provision for payment of compensation for improvements made by tenants, in Travancore-Cochin;</i></p> <p>Be it enacted as follows:—”</p>
1956	XI	The Travancore-Cochin Lime-shells (Control) Act, 1956.	<p>Before section 1, the following shall be inserted, namely:—</p> <p><i>“Preamble.—Whereas it is expedient to provide for the control of the acquisition, sale, supply and distribution of lime shells in Travancore-Cochin;</i></p> <p>Be it enacted as follows:—</p>